

**SHRI ATAL BIHARI VAJPAJEE:** That is not correct. They have made public statements condemning violence. They have.... (Interruptions) The entire enquiry was vitiated.

**PROF. S. NURUL HASAN:** All the statements are here. These are on record. Therefore, a mere public stance is not enough, and that is the qualitative difference between the two and on the top of this, there is the threat that 'We will take over the administration of the University if you do not fulfil these demands in 48 hours'. That Sir, is something which all of us should take notice of. This is not the way that a University should function.

12.59 hrs.

**MR. SPEAKER:** Papers to be laid. Shri Siddheshwar Prasad.

**SHRI JYOTIRMOY BOSU** (Diamond Harbour): I gave an adjournment motion about the Bihar teachers' strike. I want to make a submission if you allow me.

**MR. SPEAKER:** Every day you give an adjournment motion. He has a printed letter....

**SHRI JYOTIRMOY BOSU:** \*

**MR. SPEAKER:** You are speaking without my permission. Not a word of what he spoke will go on record. I have not called you to speak.

**SHRI JYOTIRMOY BOSU:** On a point of order, Sir.

**MR. SPEAKER:** On what?

**SHRI JYOTIRMOY BOSU:** On the submission that I made before you.

**MR. SPEAKER:** I have not allowed it. I have not accepted it.

**SHRI JYOTIRMOY BOSU:** You are not allowing a joint of order, Sir? You allowed a call attention on Haryana teachers.

**PROF. MADHU DANAVATE** (Rajapur): His point of order is out of order, Sir.

**MR. SPEAKER:** Yes, his submission is out of order. You have made it a practice every day. You think that unless your name comes in the papers, you will not be satisfied. That is a very bad habit.

13.00 hrs.

Everyday, you do not sleep unless you say something, unless you are there in the proceedings every day. I do not allow this. Not a word will go on record when you speak without my permission.

Now, Shri Siddheshwar Prasad.

13.01 hrs.

#### PAPERS LAID ON THE TABLE

ANNUAL REPORT OF TRADE MARKS REGISTRY, ACCOUNTS OF KHADI AND VILLAGE INDUSTRIES COMMISSION AND STATEMENT

औद्योगिक विकास मंत्रालय में उपमंत्री  
(श्री सिद्धेश्वर प्रसाद) : अध्यक्ष महोदय,  
मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :—

(1) व्यापार और वाणिज्य विन्हु अधिनियम, 1958 की धारा 126 के अन्तर्गत व्यापार विन्हु रजिस्ट्री के वर्ष 1971-72 के वार्षिक प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति।  
[Placed in Library. See No. LT-3907/72.]

(2) (एक) खादी और ग्रामोद्योग आयोग अधिनियम, 1956 की धारा 23 की उपधारा (4) के अन्तर्गत खादी और ग्रामोद्योग के वर्ष 1968-69 सम्बन्धी प्रकाशित लेखे (हिन्दी संस्करण) की एक प्रति तथा इस्लामाबादी कोषागार लिखित प्रतिवेदन।

(दो) उपर्युक्त दस्तावेज के अंग्रेजी [संस्करण के साथ-साथ हिन्दी संस्करण तथा पटल पर न रखे जाने के कारण स्पष्ट करने वाला एक विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT-3908/72.]

13.02 hrs.

SHRI S. M. BANERJEE (Kanpur): I want to say about my Privilege Motion.

MR. SPEAKER: You please discuss it with me.

SHRI S. M. BANERJEE: Mr. Indrajit Gupta has never said that. You kindly hear me, Sir, for a minute. I sent you a letter..

MR. SPEAKER: It came quite late.

SHRI S. M. BANERJEE: I have read that letter sent to you by Shri S. N. Misra, M.P., Congress (R). Although in his letter he gave the telegraphic address at Hyderabad as 'Honesty' and the address at Delhi as 'Truth', the contents of that letter are far from truth.

MR. SPEAKER: After all, you have to write to me..

SHRI S. M. BANERJEE: I have written to you twice and met you also. I am leaving tomorrow morning. Kindly give me into minutes.

MR. SPEAKER: What will be the outcome of it?

SHRI S. M. BANERJEE: Let the House know about it.

MR. SPEAKER: Let me know on what points you don't agree.

SHRI S. M. BANERJEE: That is exactly what I wish to mention.

MR. SPEAKER: You can see me, let this matter continue, but not in the House. The Member is not here.

SHRI S. M. BANERJEE: What does it matter?

MR. SPEAKER: It matters. You are bringing something out of a letter which he wrote to the Prime Minister as leader of the party, and you are saying, he circulated to Members of his party.

SHRI S. M. BANERJEE: The letter is addressed to Prime Minister of India and not to Shrimati Indira Gandhi, as leader of the Congress party.

MR. SPEAKER: He is saying in that, if Shri Indrajit Gupta is unhappy, I am so sorry and all that.

SHRI S. M. BANERJEE: You are saying that this document was addressed to the Congress President or the leader of the Congress Party and so on. But these are the documents where he has made a statement regarding the interogation of Balyogeshwar. I was surprised that a parliamentarian like Shri S. N. Misra...

MR. SPEAKER: Shri S. N. Misra is not here. Let him come.

SHRI S. M. BANERJEE: He never mentioned the name of Shri S. N. Misra...

MR. SPEAKER: When I say 'Please sit down' why is the hon. Member still continuing? Let Shri S. N. Misra come. The hon. Member should tell me where he is dissatisfied. After all, in my opinion, there is no privilege involved..

SHRI S. M. BANERJEE: If you are satisfied that there is no privilege involved since Shri S. N. Misra has written a letter to you saying that there is no breach of privilege at all, and after all he is correct, then I would submit that he has mentioned a certain statement in respect of Shri Indrajit Gupta which he never said and which is not in the relevant part of the proceedings at all. Then, he has actually attributed motives that Shri Indrajit Gupta has connived with the Revenue Intelligence Officer who demanded Rs. 1 lakh from Balyogeshwar. What can be more harmful than this? Kindly allow me....